

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 393/2001
OA NO. 1998/2000

(3)

New Delhi, this the 23rd day of October, 2001.

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Ex. (Recruit) Constable Neeraj No. 2449/C
S/o Sh. Satya Pal Singh, aged 22 years,
R/o C-51/A, Gali No.3, North Chachu Pura,
Delhi-93.
(By Advocate: Sh. Sachin Chauhan)

Versus

Sh. Ajay Chadha,
Joint Commissioner of Police,
Northern Range,
Police Headquarters, I.P.Estate,
M.S.O.Building, New Delhi.
(By Advocate: Sh. Amit Rathi proxy for
Sh. Devesh Singh)

ORDER (ORAL)

By Sh. V.K.Majotra, Member (A)

This Tribunal vide its order dated 19.3.2001 in
OA-1998/2000 set aside the order of termination of services of
the applicant dated 24.4.2000 with the following directions to
the respondents:-

"For the detailed reasons discussed above,
the present OA is allowed and the impugned
show cause notice dated 15.12.99 and
termination order dated 24.4.2000 are quashed
and set aside. The applicant shall be
reinstated in service forthwith with all
consequential benefits. There shall be no
order as to costs."

2. As per compliance affidavit of the respondents and orders
dated 5.10.2001, the applicant has been reinstated in service
forthwith with all consequential benefits subject to outcome
of CWP No.5073/2001 - C.P. Delhi & others vs. Neeraj Kumar
pending with High Court of Delhi. The learned counsel of the
applicant brought to our notice that although the orders in
the OA were passed on 19.3.2001, the respondents have yet not

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paid the arrears of pay and allowances etc. for the period from the date of order of termination of his services to the date of reinstatement. The learned counsel of the respondents gave an assurance that the respondents would pay up the pay and allowances for the aforesated period within a period of 15 days from today.

3. In the light of the statement of the learned counsel of the respondents, the respondents are directed to pay aforesated arrears to the applicant within 15 days from today. This CP is disposed of in the above terms and the notices to the respondents are discharged.

Issue Dasti.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA) 23.10.2011
Member (A)

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